on Monday in the presence of all the Members.

THE VICE-CHAIRMAN (SHRI V NARAYANASAMY): That is good.

SHRI MENTAY PADMANABHAM: It does not mean that the Minister can go away. Let the Minister listen to the speeches of the Members.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly be brief.

SHRI S. MUTHU MANI: Sir, I am the only speaker from my party. But, I shall cooperate fully...(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); You kindly speak.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE NATIONAL COMMISSION FOR BACKWARD CLASSES ORDINANCE, 1993

II. THE NATIONAL COMMISSION FOR BACKWARD CLASSES, BILL, 1993—Contd.

SHRI S. MUTHU MANI (Tamil Nadu): Mr. Vice-Chairman, Sir, the Bill is the result of the judgement of the Supreme Court delivered on 16th November last vear wherein the apex Court endorsed the view that the backward classes needed to be given reservation in job opportunities. However, I have some observations to make. Clause 2 of Chapter 2 of the Bill which provides for the constitution of the Commission says that there shall be five members in all-A retired judge who will be the chairperson, a social scientist, two persons who are experts on matters related to backward classes and an official of the Central Government. I do not understand the rationale behind this composition. The absence of provision to appoint some members from among the backward classes can lead to mistrust. No degree of special knowledge about backward classes give a person the proper understanding of a backward class unless he hails from a backward class. The historical discrimination suffered by backward classes, the nuances of diverse socio-economic problems, their priorities and such other matters related to them can be understood in

their true spirit only by persons hailing from that community. Hence I feel that majority members should be from among backward classes. Other than the Chairperson and Member-Secretary, the rest of the members should be taken from the backward communities. I sincerely hope that the Government will take note of this feeling.

According to the judgement, the Central and the State Governments have the power to create a permanent mechanism in the nature of a Commission for examining requests of inclusion and complaints of over-inclusion or non-inclusion which shall ordinarily be binding upon the Governments. If the Government does not accept the advice, it must record its reasons. But in Chapter 3, Clause 9 (2) of the Bill merely says, "The advice of the Commission shall ordinarily be binding upon the Central Government." There is no mention of what the Court has observed in case of non-acceptance of the advice of the Commission. Unless the Government is bound by law to substantiate the reasons for non-acceptance of the Commission's advice by recording its reasons, the Commission will be reduced to the level of a puppet. So, I request the hon. Minister to look into this observation and do the need-

Sir, I have a pertinent point to make. Clause 11 of the Bill says that the Government, after 10 years or even earlier if it thinks fit, can undertake revision of the lists with a view to excluding from such lists those classes who have ceased to be backward classes. It seems to me to be a thoughtless provision without augural insight.

We have had reservation for SC/STs for over 40 years. But so far we have not been able to fill up even the backlog of vacancies reserved for them. Then, how does the Government think of excluding certain backward classes from the list after just 10 years? This is an unwanted provision and it must be removed from the Bill. Having described them as socially and educationally backward, the Government has failed to provide them reservation in educational institutions. It will be diffi-

293

cult to find suitable persons from backward castes for various posts without reservation in educational institutions. Therefore, I want the hon, Minister to say whether the Government will consider giving reservation in educational institutions also.

It is unfortunate that age relaxation has not been extended to the backward class people as in the case of SC/STs. In States where there is reservation for backward classes, age relaxation is also given. Since backward class people come mostly from villages, they have to face a lot of hurdles and have to skip years to take up higher studies. Therefore, I would like to know whether the Government will relax the age limit by five years to backward class people.

Sir, on the pathway of Thanthai Periyar, Dr. Anna, Dr. Puratchithalaivar, M.G.R., under the leadership of our beloved leader Dr. Puratchithalaivi, in addition to the reservation for SC/STs, we have given in Tamil Nadu 50% reservation for backward classes since a very long time. Therefore, I want an assurance from the Minister that because of the 27% limit of reservation at the Centre, the higher per cent of reservation for backward classes in the States will not be affected. The 50% reservation being provided to the backward classes in Tamil Nadu both in educational institutions and job opportunities will have to be protected by the Centre at all costs. The Central Government should go with a review petition to the Supreme Court for profecting this 50% reservation in Tamil Nadu,

Sir, as regards the report of the expert committee, the less said the better. After the eloquent speech by the hon. Congress Member and legal luminary, Shri Shiv Shanker there is no reason why the Government is not taking leave of the House to withdraw the report. The expert committee has not only lost right of the spirit of the judgement but added confusion and anomaly. While the children of Governnors are given the benefit of reservation but the children of Class I officers and even farmers have been denied this benefit.

I wish to point out certain anomalies in the report. It is a matter of regret that the expert committee report has brought in more confusion than clarification. The concept of "creamy layer" is only a device to divide the backward class people in ordre to deny them the full benefit. It is a fact that even the unreserved vacancies are snatched away by the "creamy layer" among the forward classes. Therefore, the argument for excluding the "creamy layer" does not hold water.

294

There are a lot of anomalies in the recommendations of the expert committee. The children of Class I officers have been excluded from the purview of reservation whereas the children of a businessman or a trader who shows an annual income of less than one lakh, says Rs. 99,000/-, are entitled for reservation. A Class I officer wi'h a basic pay of Rs. 2,200/- or a little more gets around Rs. 50,000/- a year. Yes he is unfortunate not to be eligible to avail of the benefit of reservation for his child-But a businessman who shows annual income of less than one lakh, which is double the income of a Class I officer-(no one knows his real income)-gets the benefit. I would like to know what added advantage the poor government servant has over his fellow-citizen.

Again, the report says that a Class II officer is entitled to reservation. The scale of basic pay of a Class II officer is Rs. 2,000/- to Rs. 3,500/- while that of a Class I officer is Rs. 2,200/- to Rs. 4,000/-. A Senior Class II Officer may draw a basic of Rs. 3,000/- or more and yet the benefit whereas a Class I Officer with a basic pay of Rs. 2,200/- would not get this benefit. I want to know what he is going to do to remove this anomaly... (Time Bell)... Sir. I will finish in a minute.

Sir, a great injustice has been done to the farmers also. In Chapter V, clauses 17 to 20 speak of exclusion of farmers having irrigated land to an extent equal to the statutory ceiling limit or 65 per cent of it. This is unjust because having land alone does not mean regular income. Most of the crops are damaged because of the vagarles of nature, non-availability of fertilizers and power cuts, binding the farmers' miseries. Therefore, the children of the farmers irrespective of their land holdings should be given the benefit of reservation. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Mentay Padmanabham. Only five minutes.

The National Commission

for Backward Classes,

MENTAY **PADMANABHAM** (Andhra Pradesh): Thank you, Mr. Vice-Chairman. Sir, the discussion on the National Commission for Backward Classes Bill is a very serious discussion. Some of the most eminent Members of this House who happen to be eminent lawyers also spoke on this Bill to make their views clear. I should mention in particular Mr. Jethamalani on that side and Mr. Shiv Shanker on this side. They made their viewpoints and the Government would be greatly benefitted if they had noted down their points and suitably act in the matter.

Sir, I distinctly remember when Mr. V. P. Singh made a statement in this House that the Government was reserving 27 per cent of the Central Government jobs for the Backward Classes in accordance with the recommendations of the Mandal Com-It is still green in my memory. On that day, most of the Members who are sitting on the ruling party side were in the Opposition and the BJP, which is now in the Opposition, was a party which was supporting Mr. V. P. Singh's Government and therefore, all the parties, the parties and other parties, without exception, welcomed that statement. senior Congress (I) Member even suggested: "Why don't you extend this reservation to educational institutions also medical and engineering institutions and other higher educational institutions?" There was an all-round appreciation this decision. But what happened afterwards? Yesterday, somebody while speaking mentioned about the motives of Mr. V. P. Singh. That is the reason why I am going into it now. Then what happened? The Delhi students started an agitation. What was behind this agitation? Some of the boys who were s'udents of the Delhi University-some of them were not even students-resorted to self-immolation. Who were behind this? I have seen with my own eyes that a body was made to commit self-immolation by some hooligans. And who were the people who made these boys commit self-immolation? Sir, I will be failing in my duty if I do not mention about these elements. The Delhi Congress (I) Committee. ... (Interruptions) ...

SHRI K. V. THANGKA BALU: Sir, I have a serious objection to this ... (Interruptions)... I have a serious objection to this, Sir. (Interruptions)...

Bill 1993

SHRI MENTAY PADMANABHAM: Why? What is wrong?...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU): Sir, what the honourable Member said is wrong. The Congress (I) was against it...(Interruptions)...It had nothing to do with it .. (Interruptions) . . .

SHRI MENTAY PADMANABHAM: That is your perception. But I have a right to say what I want to say ... (Interruptions) . . .

SHRI K. V. THANGKA BALU: You can say anything, but not at the cost of the Congress (I) Party...(Interruptions)... Don't talk about the Congress (I) Party... (Interruptions) . . .

SHRI MENTAY PADMANABHAM: But I have a right say whatever I feel is correct, whatever I feel is the truth. Sir, the Delhi Congress Committee people were actively involved in . . .

SHRI K. V. THANGKA BALU: again it is going on record. It is wrong. The Delhi Congress Committee had no part in it...

MENTAY PADMANABHAM: SHRI I am withdrawing the word 'Committee'. The people who are active in the Congress Party of Delhi . . .

SHRI K. V. THANGKA BALU: against he is referring to it.

MANTAY PADMANABHAM: Yes, they are. I can even name them.

SHRI K. V. THANGKA BALU: I against he is referring to it.

SHRI MENTAY PADMANABHAM: I can even name them

SHRI K. V. THANGKA BALU: It should not be a part of the record.

SHRI MENTAY PADMANABHAM: I can even quote from the newspapers of those days.

SHRI K. V. THANGKA BALU: He can quote. There is no problem. But it is not correct.

(SHRI V. THE VICE-CHAIRMAN NARAYANASAMY): Mr. Padmanabham.

SHRI MENTAY PADMANABHAM: I have a right to say whatever I feel.

SHRI K. V. THANGKA BALU: You have a right to say anything but not the untruth. You say the truth only.

SHRI MENTAY PADMÁNABHAM: Whatever you speak is the truth and whatever I say is not the truth? You refute it in your reply.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): Just a minute. Mr. Padmanabham, while making a statement in the House, you are making it with full responsibility...

SHRI MENTAY PADMANABHAM: I am making it with full responsibility. I am making it with all the force at my command.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) :... and let the Minister, while giving his reply, answer these points.

SHRI MENTAY PADMANABHAM: Sir, they were actively in it. And those people who instigated the hooligans in November, 1984, when Mrs. Gandhi was killed . . .

SHRI JAGESH DESAI (Maharashtra): Mr. Padmanabham, at that time...

SHRI MENTAY PADMANABHAM: I am not yielding.

SHRI JAGESH DESAI:...Mr. V. P. Singh was the Prime Minister. Why have they not taken any action against those people?

SHRI MENTAY PADMANABHAM: I am sorry, I am not yielding, Mr. Desai. I am giving credit. If you do not want to

SHRI JAGESH DESAI: Why did they not take action? You tell us. They were in power.

SHRI MENTAY PADMANABHAM: I am coming to that. It is not a question of one Government taking any action against those people. Whether one Government had acted with full responsibility or not is not the point. I am only referring to the motives because somebody has referred to the motives of Mr. V. P. Singh or the National Front Government. That is the reason why I am now referring to it. Okay, Sir. So, those elements, in those days, instigated people to go on roads and protest against the introduction of reservation to the Backward Classes

Then, Sir. I would like to make another noint. What is the reason for Mr. Advani's Rath Yatra after the introduction of the Mandal Commission Report? What is the real motive? Everybody knows, and the entire press at that time wrote that because of this Mandal Commission, in order to riggle out of a critical situation in which the BJP was placed because of this, Mr. Advani started his Rath Yatra. And we know very well what happened afterwards. Those people who opposed this, and those who instigated people, who encouraged innocent younges'ers to resort to selfimmolation, they are all now shedding crocodile tears for the Backward Classes. That is the saddest part of the entire episode. Sir, anyway, now every party has come to a stage-I am really happy about it-where they cannot oppose this reservation to the Backward Classes openly, whatever may be their private opinions. Even the BJP spelt out in their election manifesto that they will in roduce reserva-And the tions to the Backward Classes. Congress Party also said it with certain qualifications. Every other major party said that they will abide by the reservation policy. This is a happy situation. Sir, how has this thing developed in this way? arday, some hon, colleague of this se said that the whole credit should go

giving any credit to the hon. Minister. SHRI SITARAM KESRI: Why?

SHRI MENTAY PADMANABHAM:

to Mr. Sitaram Kesri. I am not averse to

take it, all right, it is left to you, Sir. It is because he was able to successfuly with stand the upper-caste lobby within the Congress, the North-Indian upper-caste lobby within the Congress and is able to bring up this Bill. I was doubtul whether this Government would bring out this sort of a Bill, even a small Bill like this. To that extent, I can give credit to the hon. Minister. But there are some other eminent people and we should not forget their names who have been fighting for social justice to the backward classes and other dispossessed classes in the society for a long time. (Time bell rings) Kindly give me two-three minutes more because my time has been taken up by these interruptions.

Sir, this movement started originally in the South. The other day, my friend Mr. Balaram referred to it and said that Ramaswamy Naicker started it way back in 1920. He fought against the British. He fought against so many other vested interests and was able to give a reasonable and respectable place to the backward classes and other dispossessed sections in the Hindu society. The other important name is of Karpoori Thakur...

SHRI JAGESH DESAI: And Mahatma Phule in Maharashtra.

SHRI MENTAY PADMANABHAM: Yes, Mahatma Phule in Maharashtra, and there are a number of people. On a political plane and on social plane, these great men had taken up this issue as their life's mission and they fought for it during the last 60-70 years. So, this Bill is the culmination of their efforts.

There are one or two things which I would like to mention. Yesterday, Mr. Shiv Shanker while speaking made it quite clear. He is your own partyman, a senior member of your party, and the sum and substance of his argument was that the present Government is not sincere in giving advice to the Attorney-General or the Solicitor-General, whoever argued on behalf of the Government in the Supreme Court. The Government has not come out wih full details and it has not given a free hand to argue the case on behalf of the Government in the Supreme Court in rebutting the petitioners. That is the reason why I have been saying that the Government's intentions are not sincere right from the beginning as far as giving reservations to the backward classes is concerned. What is wrong in it? There is nothing wrong. Government has always been exhibiting a sort of ambivalence towards this issue.

Having said this, I would now like to

come to this Bill. Section 9 is crucial in the entire Bill. Yesteday, Mr. Shiv Shanker referred to it and I would like to refer to it again because this is a very very complicated and a complex issue. In many States, this reservations policy is being followed for the last 30 years or 25 years. For example, all the States in the South Some of the Northern are following it. States have introduced this reservations policy for the backward classes and they have identified backward classes also. some States, there is a so-called compartmental system according to the level their backwardness. Now, if this Commission is constituted and if this commission is again to identify the backward classes State-wise, this will create a lot of confusion because as envisaged in the original scale, if the Commission which is going to be constituted according to this Bill, would accept those communities automátically which were identified in the States as also find a backward classes and which place in the Mandal Commission's report, they can be passed off. If there is any additional claim over and above this from any community in any of the States, on the basis of the recommendations of the concerned State Governments, the Commission can consider. If that kind of arrangement is made while framing the rules-there is a provision for framing rules-if that kind of arrangement is made, all this confusion can be avoided. This is a very important issue. Therefore, I would advise the Government to consider this. Many communi-It may ties may be making their claim. be a community from Kerala or Andhra Pradesh or Manipur. Many communities may be claiming backwardness and, therefore, they may be asking for inclusion in the backward class list. If the people who constitute this Commission, who are sitting in Delhi, are to go and determine... (Time-bell rings) Just one or two minutes more, Sir. If the people who constitute the Commission, who are sitting in Delhi,

are to go and determine whether a particular community is backward or not it would be a very vexatious problem. It would create a lot of other complications to the Government. It would also further divide the social system. This has to be taken care of. I think the Minister would take care of it.

The National Commission

for Backward Classes.

301

There is another thing, There is one point in the report of the Expert Committee to which I would like to refer. It really makes the issue more complicated. I am not going into all the recommendations of the Expert Committee. I would only like to refer to their recommendation concerning agriculturists, who constitute the largest section of our society and for whom we are now trying to give more benefits. If they are considered as 'creamy layer', if they are taken to the exclusion list, how can you give benefits to the rural people. people living in the rural areas, people working in the agricultural sector as agricultural labourers, small artisans, etc. ? There is one other recommendation-recommendation No. 29. It says: 'Persons working as artisans or engaged in the hereditary occupations callings, etc., like potters, washermen, barbers, etc., are exempted from application of the rule of exclusion.' It is really good. I am very happy about it. But Sir, there are many other communities like weavers, toddy-tappers, dhobis and others.

I would, therefore, request the hon. Minister that he should see that a list is made of such classes all over the country, State-wise. This is a vexatious problem. This is a very serious matter. Therefore, a proper list should be made. I say this because the nomenclature, the names, of these classes vary from one State another. They have all the material. They have all the data with them. The Commission or the Government, if they seriously take up this issue can easily identify these artisan classes and exempt them from application of the rule of exclusion. Sir, agriculture is, in fact, linked up with land reforms. What is the rationale behind it? Land reform laws are not uniform in all the States. You know it pretty well. In some States, the optimum limit is 40 acres, 60 acres, 70 acres. In some other States, the optimum limit is 10 acres, 12 acres. If you say '65 per cent of statutory ceiling area', what will happen? In one State, a person with even 5 acres of land will be excluded. In some other State, a person who happens to have 10 acres, 15 acres, or 20 acres will not be excluded. I do not understand the rationale. I do not know how they have arrived at this kind of thing. Instead of that, my suggestion is that you should exempt all the people who are making a living out of agriculture. All the agriculturists should be exempted. should be removed from the exclusion list. The principle of reservation should automatically be applied to the agricuturist class, to the people who are living on agriculture, whether they are owners of agricultural land or agricultural tenants or agricultural labourers

Para VI refers to income test. Even if the income test is to be applied, it will create problems. The person has to apply for a certificate of income to a village officer like the karnam or munsif. You know pretty well how difficult it is these days to get a certificate from a local village officer or a local tahsildar. Therefore. there is a need to revise the entire recommendations of the Expert Committee. But unfortunately, the Government had committed that they would accept all the recommendations of the Expert Committee in toto. This is really unfortunate. Even now it is not too late. I would like to request the hon. Minister to go into it again and, if necessary, call all the political parties, Members of Parliament. They are in touch with the ground realities. The experts are not in touch with the ground realities. We know the difficulties because we are working at the grassroots level. We know the difficulties and complexities that are there in the local areas, rural areas. So, these things should be taken care of before taking a final decision in the matter.

I do not know what will be the view of the hon. Minister after going from here, but I would strongly advise him to review once again this Expert Committee's report, take into consideration the suggestions made by this august House. You can meet some more people, invite them, take their suggestions, consult them, take the views from various States and then come to a con-

Bill 1993

clusion on how to remove the 'creamy layer'.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri Anand Prakash Gautam. Only nine minutes for you and for Mr. Bhattacharya. adjust So, between vourselves.

श्री आनन्द प्रकाक्ष गौतम (उत्तर प्रदेशे) : उपसभाध्यक्ष जी. राष्ट्रीय पिछडा वर्ग आयोग गठन के संबंध में जो विधयक कल्याण मंत्री जी ने प्रस्तुत किया है, विगत अनुभवों के आधार **पर हम कह सकते हैं** कि दह पर्याप्त नहीं है और वह भी एक राफेंद हाथी सादित होगा। हम भले ही उस दिशा में शरूआत मान लें लेकिन सामाजिक न्याय की अवधारणा क अंतर्गत सामाजिक रौक्षणिक रूप से पिछड़े वर्ग के लोगों को विकास की मख्य धारा में लाने तथा की हत्ता और प्रशासन में उनकी भागीदारी सनिश्चित करने के लिए हमारे निर्माताओं ने संविधान समिति अध्यक्ष के रूप में बाबा साहवे डा. भीमराव अम्बेडकर ने संविधान में यह प्राधान किया था कि सरकार उनके उत्थान के लिए शिशेष कार्य करंगी और इसी के तहत समय-समय पर आयोग बनाए गए और काका कालेर कर आयोग और अंत में 1979 में मंडल आयोग का रुठन किया गया. जिसने 1980 अपनी रिपोर्ट प्रस्तुत कर दी थी, जे एक दशक तक तत्कालीन सरकार की राजनीतिक इच्छा शक्तित के अभाव में ठंडे जब जनता दल की सरकार डाल दी गई। जी को नेतृत्व में आई तो वी. पी. सिंह आयोग की वही सिफारिश अगस्त, 1990 में लाग की गई और उसके परिणाम-पिछड वर्ग के लोगों का सरकारी नौकरियां में 27 शिवशत आरक्षण सनिश्चित हुआ। निश्चित ही यह एक अच्छाकदम था. जिसके लिए माननीय वी. पी. सिंह, उनकी पार्टी और उनकी सरकार को धन्याद दिया जाना चाहिए कि उन्होंने बहुत

बाद एक अच्छा कदम उठाया । उस समय कांग्रेस पार्टी सबसे बड़ी विपक्षी पार्टी थी जिसने उस समय आरक्षण का विरोध तो नहीं किया लेकिन उसमें एक एोसी बाह लगा दी कि सामाजिक रूप से. आर्थिक रूप में जो समाज के लोग पिछड़े हैं उनको भी 10 फीसदी आरक्षण दिया जाना चाहिए । वी. पी. सिंह जी ने सामाजिक और बौक्षणिक रूप से पिछड़े वर्ग के लोगों के प्रतिशत आरक्षण लागु किया तो सारे स्माज में उनकी आलोचना की गई िक समाज को तोड़ने की बात की है। भारतीय जनता पार्टी के लोगों ने तो मंडल आयोग लाग होते ही कमण्डल का रास्ता चना कारण पिछड लोगों का हित बार फिरअधर में फंस गया और दोश को को उन्माद की भीषण जाला में ढ फेल दिया गया, जिसके कारण देश को वहात नकसान उठाना एडा और इस कारण वी. पी. सिंह जी की बहुत आलोचना हुई कि उन्होंने दोश को वर्ग संघर्ष में धकेल दिया । लेकिन उच्चतम न्यायालय की सबसे बड़ी खण्ड पीठ ने यह प्रमाणित कर दिया कि वी. पी. सिंह जी दुनारा लागु किया गया मंडल आदोग का फौसला पूर्णतया संबैधानिक एक बार फिर यह साबित हुआ कि आर्थिक सरकार फिर इस मददे को उलझाना चाहती है। कांग्रेस पार्टी की नीयत इस मामले में साफ नहीं थी परन्त केसरी जी को धन्यबाद देना चाहता जिन्होंने उच्चतम न्यायालय के निर्णय के बाद आगे चलने का रास्ता अपनाया और अपनी पार्टी को भी उसके लिए राजी किया और उसी संदर्भ में माननीय मंत्री जी ने यह विधेयक बहुत जल्दी में पेश किया है जिसमें बहुत सारी किमयां हैं, जिसके काछ प्रावधानों के बारे में हम अपनी असहमति दर्ज कराते हैं और कहना चाहते हैं कि यह जो बिल हैं मंडल आयोग की सिफारिशों को लाग के जो उद्देश्य थे, उनको यह किसी तरह से प्रानहीं करता है।

मरा मानना है कि उच्चतम न्यायालय द्वारा कामी लयर की अवधारणा संविधान का मंशा के प्रतिकृत हैं। एक हाथ से देना आर दूसरे हाथ से लेलेना। 10 मार्च को एक्स पर्ट कमंटी की रिपोर्ट में सामाजिक और शंक्षणिक रूप से पिछड़े लेगो में कामी लेयर के रूप में जो नौकरियों में से वीचत होंगे, वह कान लेग वह पढ़े-लिखे, अच्छे परि । रों के गौजवान होंगे जिनका सामाजिक स्तर के समान भान लिया जाएगा । वंचित रहमें और बाही लोग उच्च शिक्षा और दक्षता के अभाव में वंचितः रहींगे। तो रिपोर्ट में सीलिंग लिमिट का 65 प्रांतशत खेती रखने वाला व्याक्त भी सामान्य सामा जक स्तर का मान लिया जाएगा । उसके बच्चे गांव के स्कालों में पढ़े-लिखे होंगे जो या तो नौकरियों के लिए योग्यता परीक्षा में पास हो नहीं होंगे या अच्छी अंग्रेजी न जानने के कारण उनकी आगे की कापियां ही नहीं जांची जाएंगी जैसा कि मेडिकल और इंजीनियरिंग प्रवेश परीक्षाओं में होता है। यह मेरी जानकारी में आया था।

महोदय, पिछले वर्षभी मौने इस बात को। उठाया था कि मेडिकल और इजी नयरिंग की जो प्रवेश परीक्षाएं होती हैं, उसमें जो लोग सामान्य अंग्रेजी के पर्चे में पास नहीं होते, वे चाहे जितने विद्वान हों, चाहे जितना अच्छा पर्चा करें, उनकी आगे की कापियां जांची नहीं जातीं। यह भी साजिश के तौर पर है। सामान्य अंग्रेजी में पास नहीं होते, इनकी कापी जांची नहीं जाती । उच्चे शिक्षा होतु प्रवेश में आरक्षण के अभाग में उनकी योग्यता से वह वंचित रह जाते हैं। तो शिक्षा से वंचित लोग अयोग्यता के कारण और जो शिक्षा प्राप्त करने वाले लोग हैं, जिनके परिवार के लोग किक्षा दिला सकने का अवसर रहते हैं, वह लोग क्रीमी लेयर की अयोग्यता के कारण संबैधानिक अधिकार, जो संविधान के द्वारा प्रदत्त अधिकार है आरक्षण का, उससे बंचित हो जाएंगे। फिर 20--150RSS/94

मानसिकता का प्रश्न उठता है कि मजबूरी के कारण अगर दोना ही पड़े तो ऋकी लेयर की कटार भी लगा दी जिए कि उससे जो बात है वह कट जाए। फिर ढाक के वही तीन पाता। फिर वहीं के वहीं पिछड़े दर्ग है लेग ।

Bill, 1993

महादय, मैं अपनी बात बहुत जल्दी खत्म अरूंगा । कीमी लेयर लगाकर पिछड़े वर्ग को दो दर्गीये विभाजित करने की साजिब सामने आई है। अभी तक तो परा दर्गएक धर्मथा। अरब क्रीमी लेयर कह-कर उसको फिर से विभाजित कीजिए। उसके दो हिस्से करिए। विभाजित करिए और शासन करिए, यह नीति तो बड़ी पुरानी हैं। इसी आधार पर समाज में शोषण होता चला आयाथा। जो लोग जागरूक हैं, हक की लड़ाई लड़ रहे हैं उनको अलग कर दो। बाकी अज्ञानी और अयोग्य लोगों को उनके हफ से विचित करना तो बड़ा आसान हो जाता

अभी 27 परसेंट आरक्षण की शुरूआत भी नहीं हुई, आशंकाओं के पहाड़ रूड़े कर दिए गए । पुरी दरी अभी खाली पड़ी हैं और जो आदमी थोडा मोटा हो गया, उसके बैठने के पहले हो उसको मना कर दिया जाता है कि--भई तम्हार लिए जगह नहीं है। दूसरी तरफ देश में 15 प्रतिशत आबादी नाले लोग, जिनके नौकरियों में 90 **फीसदी** स्थान है, क्रीमी लेयर तो उन पर चाहिए । यदि ऋीमी लेटर उन पर लगादी जाए, तब जाकर सही माण्ने में जो हम लोग कर रहे हैं, उसका सही दर्भ तभी सिद्ध होगा। इसलिए मेरा अनुरोध हैं कि कीमी लेटर को उतारने से पहले मानीय मंत्री जी पिछड़े वर्ग को 27 परसेन्ट आरक्षण को पुरा करने के लिए कोई एक स्शास विधान ले आएं और संविधान में कोई अनिक्यक संकोधन भी करना पड़े तो पूरी **इच्छा** शक्ति के साथ उस संशोधन को करने के लिए आगे आएं और हम सब लोग उसका समर्थन करने के लिए तैयार है।

308

अन्यथा ये जो पिछडा वर्ग आयोग है बिल्कुल उसी तरह हो जाएगा ! वैसे अनु-सचित जाति, जनजाति का आयोग बना हुआ है, वह भी कोई अर्थ नहीं रखता। कोई मामला नहीं, कोई मदद भी नहीं करता। अभी अभी जो बसों के परिमट दिए गए हैं, वह उतनी ज्यादा शतीं लगाता है जो सामान्य विकास निगम है वह उनको मंजूर कर लेते हैं, लेकिन वह दहां फेल हो जाता है, यह इतनी शत^र लगा दोते हैं। यह तो अड़ोंगे के लिए हो जाता है कि कहीं हमारा भी यह बेकार न हो जाए इसके लिए जरूरत पड़ेगी काम करने की। यदि उच्चतम न्यायालय दवारा किए गए निद्रेशों का पालन यही अपने कर्तव्य की इतिश्री मानते हैं तो भले ही पोलिटिकल माइलेज आप हो मिल जाए पर सही अर्थी में पिछड़े वर्गी का हित सिद्ध नहीं होगा । लोकतांत्रिक भणाली में जहां न्यायपालिका स्वतंत्र है वहीं भारतीय संसद में सर्वाधिकार सम्मिलित हैं। यदि पिछड वर्गो के बारक्षण की संवैधानिक मंशा पूरी नहीं होती है और उनके हक में न्याय-पालिका का निर्णय कहीं आड़े आता है तो उसके लिए संविधान में प्रावधान किए जाने का रास्ता खुला हुआ है। मेरा आपसे अनु-रोध है कि तथाकथित कीमी लेयर की अवधारणा के अनुपालन के पहले पिछड़ी वर्ग का सरकारी नौकरियों में आरक्षण परा कराएं और शिक्षण संस्थाओं में प्रवेश में पिछड़े वर्ग का आरक्षण सनिश्चित कराएं। तभी मंडल आयोग की किफारिशों के लागू करने का सही औचित्य सिद्ध हो पाएगा अन्यथा हम अध्र मन से मात्र और चारिक कदम उठाकर अपने कर्तव्य की इतिश्री मान बैठेंगे और संशिधन में सन्तिहित सामाजिक न्याय की अवधारणा नौकरशाहों की फाइलों में धल चाटती रहांगी।

इस्लिए मान्यवर, मैं मंत्री जी से अनराध करूंगा कि क्या अरके इस अधर बिल को वापस करके एक्सपर्ट कमेटो की रिपोर्ट पर प्निविचार करें और एक सोचा समझा बिल बाएं जिलमें मंडल कमीशन की सिफारिशों का सही लाभ समाज के पिछड वर्गी की मिल पाए ।

धन्यवाद ।

SHRI W. KULABIDHU SINGH (Manipur): Sir, I thank you very much for giving me an opportunity to express my views on this very important Bill.

I will not repeat or touch the points expressed by my party's hon, colleague, Mr. Ram Je hmalani. I will only emphasise upon those points which have been left by him.

Mr. Padmanabham has already spoken about the adoption of the Mandal Commission's Report by the National Front Government on 7th August 1990. August, 1990 is a historic day for the backward classes, Scheduled Castes Scheduled Tribes. As stated by some of our friends earlier, the adoption of it was unanimous. The Congress (I) which was at that time an Opposition par.y, fully supported the implementation of the Mandal Commission's Report on 7th August, 1990. The BJP friends, who were till that date backing the National Front Government, led by Mr. V P. Singh, as Prime Minister, also had wholeheartedly supported it. Afterwards they changed a little.

We have heard about the first Backward Classes Commission chaired by Kaka Kalelkar. That was in 1953, Within a period of two years and two months, the first Backward Classes Commission submit.ed its report. Unfortunately, the Chairman of the Commission, Kaka Kalelkar, though did not give his dissenting note expressed in his forwarding note that he was opposed to the concept of treating caste as a backward class. The Chairman of the first Backward Classes Commission was opposed to the concept of constituting a Commiss on and of its recommendations. I do not know why such a disrespectful person who was opposed to the concept of development of the backward classes was made Chairman of the Commission. It was very unfortunate.

The second Backward Classes Commission was constituted on the 30th December, 1978 under the Chairmanship of Shri

B. P. Mandal. He had submitted report on the 31st December, 1980, exactly within two years. As I submitted earlier, recommendations Commission's Mandal were historic recommendations which were adopted by the House. After the adoption of the Mandal Commission's recommendations some conflagration in form of self-immolation by some students of the Delhi University took place. Whether they were stage-managed or not, that point was raised by my friend, Mr. Padmanabham. But there were also students who, after seeing these students, became enthusiastic and poured kerosene on them which was publicised as self-immolation. Those were the things. This shows the class character of the persons engaged in these things

The National Commission

for Backward Classes.

The Mandal Commission was constimainly for the downtroden, the Scheduled Castes and the Scheduled Tribes and the backward classes. All the major political parties, either from the Congress-I or from the BJP, most of the leading members of these parties belong to forward castes. The class character of the persons consisting in these political parties reveal outwardly that they support it but in their heart of hearts, they do not like its implementation. Somehow to delay its implementation they have resorted to all sorts of things.

The policy of reservation enshrined in the Constitution was intended only for ten years. But within that period the upliftment of the downtroden, the Scheduled Castes and the Scheduled Tribes and the beackward classes could not be fulfilled. In the first ten years of the enforcement of the Constitution from 1950-60, nothing was done. So it was extended, extended, I believe for five times. So in this way the extension of this ten-year period was done several times. Why was it done? It was a genuine problem. That was an old problem.

Regarding the Supreme Court judgement on the 16th November, 1992, it was a memorable judgement. Some of our eminent lawyers and particularly an hon. Member, a senior colleague, Shri P. Shiv Shanker have expressed their reservations. He was accusing the Government that the

counsel were not properly briefed by them. He also said that the Government defaulted in submitting the proof, etc. The main attack was regarding this 'creamy layer', economic criteria; and the recommendations should not be extended to the educational institutions for medical education or other technical education. But I would like to bring to the notice of this august House that this Mandal Commission and the whole concept of reservation is in accordance with the provisions of article 340 of the Constitution. Under article 340 of the Constitution, the main emphasis and the salient feature is reservation of for backward classes in Government services and public sector undertakings. Commission does not mention reservation of jobs in the private sector and in private companies. The Mandal Commission was constituted in accordance with article 340 Under that article. of the Constitution the Commission cannot recommend reservation of jobs in private institutions and in prviate companies.

6.00 P.M.

Only posis in the Government and public undertakings are reserved. That is why the Mandal Commission and, based on that, the Supreme Court did not touch the admission to educational institutions and technical institutions.

Broadly speaking, some of our friends, both from the Congress and from the BJP, supporting the reservation policy. But they were attacking the Supreme Court judgment and said that a review petition, another writ petition, need to be filed, to delay the thing. Of course, they did not say "to delay the thing", but their real intention was to nullify or delay it. The historic judgment of the Supreme Court is now going to be implemented by the present Ministry under the leadership of our hon. Minister, Shri Sitaram Kesriji. I congratulate him on the measure he has brought forward within four While giving credit to him, I should also mention that the Supreme Court directed that a Commission should constituted, its report should be published and it should be tried to be implemented within four months Within that timeframe, the present Bill is being brought and the Expert Committee's report is also

311

being broughtout. It is very timely. We cannot violate the Supreme Court direction also. I wholeheartedly support this Bill and wish that there should be no further delay. There should be no hoodwinking of the spirit of the Supreme Court judgment and no writ petition to invalidate it should be filed. We want a social change, a radical change, through democratic and peaceful means. If these democratic, peaceful means are to be hoodwinked by reviewing or nullifying the judgment, then that social change will come through a violent revolution. Bloodshed should not be encouraged. should not create such a situation. Therefore, I wish that the recommendations of the Mandal Commission, which were fully endorsed by the Supreme Court, should be implemented at the earliest, with great speed.

With these words I conclude Thank vou.

VICE-CHAIRMAN (SHRI THE NARAYANASAMY): The Minister would like to intervene. Hon, Minister ... (Interruptions). I will call you after the Minister's intervention.

SHRI JAGESH DESAI: Sir it will be better if he intervenes on Monday.

SHRI VITHALBHAI M. PATEL (Gujarat): Nobody will take note of it even, now.

SHRI JAGESH DESAl: The leaders of the various parties are not present here. Therefore, let him intervene on Monday. But if the House wants it now, I have no objection.

SHANKAR DAYAL SINGH SHRI (Bihar): Sir, you have already announc-

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); I announced reply to be on Monday. When the Minister wanted to intervene, I had to ask the Minister to intervene. However, when the mood of the House is like this. I cannot help it.

AN HON. MEMBER: All of us want to hear the Minister.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I will call the next speaker. Shri Subramanian Swamy here. Prof. Saurin Bhattacharya. Not here. Shri Ish Dutt Yadav. Not here. Chhotubhai Patel. Five minutes only. I am going to ring the bell in five minutes.

Bill 1993

क्षी छोट भाई पटल (मजराव) : मि. बाइस चैयरमैन महोदय, समय की कम अवधि होने के कारण में लम्बी बातों नहीं कहांगा। भै आपके माध्यम से आदरणीय मंत्री जी से एक बात कहना चाहता हा कि नेशनल कमी-शन फार बैंकवर्ड क्लासेज बिल, 1993 जो हैं. इसका मैं हार्दिक स्वागत करता हूं और श्री सीताराम केसरी जी को बधाई भी दंगा कि इस मददे की उठाकर उन्होंने आम जनता में बहस करवाई और काफी ठांस कदम भी उठाये हाँ और परिश्रम भी किया है। फिर भी इस बिल के दारे में मफ्तें कछ आपत्तियां डैं. वे आपके सत्मने रखना चाहांगा । समय को करी की वजह से मैं काका कालेलकर और मंडल कमीशन के इतिहास में नहीं जाना चाहांका । भगर हमारो संविधान को महाबिक जो देश में सोशियो इक्तोमिक एम्बेलेन्सेज है, उनको दार करने के लिए काफी सरकार ने संविधान के तहत कदम उठाए हैं। और हमारे प्रियंबल में भी इक्बल अपार्च्यनेटी की दल कहीं गरी है। मंगर आजादी के 44 सालों के बाद हम 52 प्रतिशत बैकवर्ड क्लास संकटर में जो लोग आते हैं, उनके लिये आज बहस कर रहें हैं। जो कि आजादी के शरू के दशक में ही करना चाहिये था, वह आज कर रहे हैं। इसमें भी इस वर्ग के लोगों को जितना संस्**ष्ट करना चाहिये** था, न्याय देना चाहिए था, सोशो-एकानामिक दृष्टि से, वह आज हम उतना नहीं दिला रहा है जितना दिलाना चाहिये था । इसलिये इसमें मददा जो है, एक कमीशन-सोटल गवर्नमोट और पब्लिक सेक्टर अंडरटेकिंग में सर्विस दिलाने के लिए, आरक्षण के तहत इसका बेनीफिट दोने के लिए हमने एक कमीशन बिठाया। तो मैं आपके माध्यम में सरकार से

चाहांगा कि यदि एस.टी./एस.सी. 22.5 प्रीयशा है, इसमें भी 10.2 प्रतिशत लोगों की ही सेंट्रल गवर्नमेंट की सर्विस अब दिलाशी है और 27 प्रतिशत-शिक्षा में जो ारक्षण नहीं है, इसके बार में कुछ प्राव-धार गहीं किया गया है तो 27 प्रतिवृत को सर्विस दिलाने के लिये जो कंडडिट्स क्षमता होनी चाहियाँ, तो क्षमता ती एज्-क्तेशन से आही हैं । बिना एज्केशन के कैसे अग सकती हैं। ये कालीज एजुकेद न कि**से पा** रुक्त है जब तक शैक्षिक सेक्टर में आरक्षण का प्रावधान नहीं करेंगे। जब तक एसा नहीं करेंगे तब तक इस बिल में जो कुछ भावनायों रखी गयी है वे भावनायों फिज्ल हो जाड़ेंगी और इसका लाभ इन वर्ग के लोगों की बिल्कल नहीं मिलेगा, यह साफ बात है।

कोई मभ्ने कहे कि इस बिल की जो भावना ह² क्या उन भावनाओं का अमलीकरण, क्रिया-न्बरन और इम्पलीमें टोशन होगा तो यह गलत बाध होगी । कोई मुझे समभा नहीं सकता है कि वे भावनायें कायान्वित हुई सकती है व्योदिः इसमें शैक्षिक संस्थाओं में रिवर्जेशन रा प्रावधान नहीं किया गना है। **महादेय**, मैं आपके माध्यम से सरकार से यह कहना चाहता हं कि जब तक बैक्षिक संस्थाओं में आरक्षण को इन्क्लुड नहीं करमे तब तक 27 प्रतिशत तक पहुंच पाना एक मुक्किल बात है। जो कीम और सोर् क्रीम लेकर की बात कही गयी है, हम छोटे बर्तन में दूध जब रखते ही, गर्म बाध जब ठांडा होता तो धीरी-धीर जपर एक लेयर बन जाती हैं और उसे ाराम से हम निकाल सकते हैं। एसी लेवर जो समाज में कीम है या मोर कीम है, उसको कौसे निकाला जाएगा ? इसके लिए कोई ठास कदम मभे एक्सपट कमेटी की रिपोर्ट में रजर नहीं जाती और सरकार ने भी इस बारो मों कुछ नहीं कहा है कि लेगर को कौ संसपरोट करोगे। अभी एस. टी./ एस सी .. में भी जो है, जिन्होंने काफी बेनि-फिट आरक्षण का लिया है, जिनको यह

मिलना चाहिए, टिमिनल प्वाइट पर जी बैठें हुए हैं, उनकी नहीं मिला है। तो मुक्की लगता 27 प्रतिशत में भी जो गरीब तबके के लोग हैं उनकों हमें इसका बोनिफिट दोना चाहिये। इसिलये कीम लेयर की जो लग है इसका में विरोधी नहीं हूं कि उसको बोनिफिट नहीं मिलना चाहिये जिसने सरकार से ज्यादा बोनिफिट लिया है। मगर जिसकी मिलना चाहिए उसको दिलाने के लिए जब दक बोसिक संस्थाओं में इसका प्रावधान नहीं करने तब तक इसका बोनिफिट उनको हहीं मिलना।

कर, मैं एक ही प्वाइट रखना चाहूगा। (समय की घंटों)

हमार देश में कोस्टल एरियाज में 14 स्टेट हैं । इन 14 स्टेट में जिसका 7500 किलोमीर लंबा किनारा समुद्र का है के रहने वाले ट्रेडीकनल आक्योपेशनन जो है ः इसमै रिजर्वज्ञन के बार में मेरा स्झाव है । हमने फिशिंग के लिए मशीनों और बोट का प्रबंध किया है लेकिन यह महीने समद के किनारे पर रहने वाले फिशरमेन को नहीं दी गई हैं। इस तरह से जो किनारे पर रहने बाल फिश्चरमेन ही उनको का छ बचता नहीं है । सारी मछलियां बड़े पंजीपति जिनके पास मशीनों हैं, बोट्स हैं, वे ले 🗸 जाते हैं। इसी तरह से हमारे हैंडलूम वीवर्ज हैं जो कि उनका ट्रेडिशनल अक्पेशन हैं। इनके बारे में रिजर्वोजन के बारे में भी कल्याण मंत्रालय को सोचना चाहिए । बहुत जरूरी और अहम बात है। जो समुद्र के किनार पर रहते हैं, यह उनके हक इनकोचमेन्ट है, उनके ट्रॉडिशनल अक्प्रेंशन पर बजुपात हो रहा है, उसका धंधा, रोजी-रोटी सत्म हो एहा है। इसके बारे में कल्टाण मंत्रालय को सोचना चाहिये। आपने मुझे बोलने के लिए जो समय दिया है, इसके लिए में आपकों धन्यबाद दोता हूं।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The discussion on the Statutory Resolution seeking disapproval of the National Commission for Backward Classes Ordinance, 1993 and the National Commission for Backward Classes Bill, 1993 is over. The reply by the Minister wil be on Monday at 12 o'clock.

Now we will take up Special Mentions. Shri Shankar Dayal Singh.

SPECIAL MENTIONS

Need for payment of arreas of Royalti on Coal to Bihar Government

श्री शंकर दयास सिंह (बिहार) : उप-सभाध्यक्ष सहादेश, मेरा जो जाज का विशेष उल्लेख हैं, वह बिहार सरकार को केन्द्र के जिम्में अनेक मदों की बकाया राशि के भग-तान को संबंध में हैं। इह संबंध में मैं कहना चाहता हुं कि बिहार की विस्तीय स्थिति इस समय अच्छी नहीं हैं। संसद की वजट सत्र के प्रारम्भ के समय राष्ट्रपति जी ने जो अभिभाषण दिया था उसमें स्वयं राष्ट्रपति जी ने कहा था कि बिहार के कई िहस्सों में ससाड़ के कारण भयावह स्थिति हैं। ऐसी स्थिति में मैं आपके माध्यम से सरकार से यह कहना चाहता हुं, इतिहास और भूगोल की बात यदि में छोड़ दुंजो एक गौरवशाली परम्परा बिहार की रही है, खान और खनिज के मामले में भी बिहार 40 प्रतिशत से अधिक खनिज पदार्थ परे देश को देता है और पर देश का सब से समदक्ष प्रांत इस भावले में वह है। 1986-87 अनुसार जब देश की औसत आय राध थी, बिहार की बीसत आप रापते थी । बिहार में 57.49 प्रतिशत लोग गरीबी की सीमा रखा से नीचे रहते थे और इस समय 87 63 प्रतिशत जनता ग्रामीण जनता है जो कि गंवों में रहती है।

उपसभाध्यक्ष जी, मैं जिस विषय के बार में सरकार का थ्यान दिलाना चाहता हूं उसके बार में बिहार के मुख्य मंत्री श्री लाल प्रसाद गादव जी ने बार-बार भारत सरकार की पत्र लिखा है और पांच चीओं के बारे में उन्हों ते विशेष तौर से यत्र भेजाहै। एक तो को कोल इंण्डिया के पास रायल्टी का पैसा है, जो बिहार सरकार का बकाया है, उसके बार में । दासरा है भारत सरकार के परिवार कल्याण विभाग ने बिहार को 206 करोड रापया दोना है, उसके बारो में बार-बार पत्र आया है। तीसरी बात, जो विहार सरकार ने नार-बार कहा है कि कोयले पर ओ स्वाभित्व की दर है वह कोयले के वजन पर नहीं बल्कि कोयले के मुल्य पर उसका निर्धारण किया जाना चाहिये । चौथी बात यह है कि राष्ट्रीय राजपथ संख्या 2 जिसे शरशाह सुरी पथ कहते हैं बिहार के मृजफ्कर-पर से हो कर आसाम तक जाता है, जो दो इड़े राष्ट्रीय राजपथ बिहार से हो कर गुज-रते हैं, जो दोश की परिनहन व्यनस्था के लिए सब से कारगर चीज है, उसकी मरम्मत के लिए, सधार के लिए, विकास के लिए बिहार सरकार ने बार-बार आपसे मांग की हैं। पांचनी बात है उत्तरी करणपरा सपुर विद्यत केन्द्र के कार्य को प्रारम्भ करने के लिए। मी अधिक समय न ले कर कोवल एक रेफ़ेंस दोना चाहता हूं। कोयले की रायल्टी का 237 करोड़ रुपया बिहार सरकार का भारत सरकार के पास बकाया था जिसके बारे में बिहार के मख्य मंत्री श्री लाल प्रसाद जी ने को प्रधान मंत्री जीको पत्र 4-3-1993 तिया जिसमें उन्होंने कहा ह⁹--

"Since they have already collected this amount on our behalf years ago, it is not desirable for them to retain this amount with them. You are aware of the difficult times we are facing with drought on the one hand and financial constraints on the other."

उपसभाध्यक्ष जी, प्रधान मंत्री ने अपने जवाब में 23 जनवरी, 1993 को बिहार के